

**Statement**

Allocation of Funds and Physical Progress Under CRSP to Bihar, Madhya Pradesh and Orissa During III Plan period is as under :

State	Yearwise allocation of CRSP funds				
	1992-93	1993-94	1994-95	1995-96	1996-97 (upto 12/96)
Bihar	186.63	279.79	560.00	589.00	603.00
M.P.	122.85	184.16	368.00	388.00	401.00
Orissa	73.622	110.54	221.00	233.00	241.00

  

State	No. of Sanitary Latrines Constructed				
	1992-93	1993-94	1994-95	1995-96	1996-97 (upto 12/96)
Bihar	Nil	4322	372	Nil	172
M.P.	69	18021	36160	48352	6827
Orissa	1892	567	3142	37296	1422

**Public Grievances**

2735. SHRI AJAY CHAKRABORTY : Will the PRIME MINISTER be pleased to state :

(a) whether the pensioners who retires from various departments of Government of Uttar Pradesh, have not been getting a fair deal in the matter of quick sanctioning of their pension;

(b) whether some directions were issued by Central Government in some cases have also been ignored by the authorities there;

(c) whether grievances relating to pension of those who retired from the strength of Directorate of Industries, Uttar Pradesh have been pending unresolved despite repeated appeals;

(d) whether the Government would extend some time-frame for resolving pensioners' dispute quickly to Government of Uttar Pradesh as per the extant rules; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (e) Under the provisions of the Constitution, State Pensions are the concern of the respective State Governments. some of the measures adopted by the Government of Uttar Pradesh for the disposal of the pension cases of their employees are as under :

(i) The State Government have delegated the powers of sanctioning pension to the

Financial Controllers of various Government departments of the State.

(ii) The State Government have issued a notification as Uttar Pradesh Pension cases (Submission, Disposal and Avoidance of delay) Rules, 1995. Under this Rule, a time schedule has been fixed for the disposal of pension cases of retired/deceased Government servants. In the case of deceased employees pension papers are to be obtained after one month. Payment orders of pension/gratuity/commutation of pension will be handed over to the pensioner on the eve of his retirement.

(iii) The State Government have constituted 'Pension Adalat' for immediate disposal of pension cases and redressal of their grievances.

(c) According to the information received last year from the Government of Uttar Pradesh, a number of 33 cases of retired employees of the Department of Industries of Uttar Pradesh had been pending settlement for various reasons as per details given below :-

(i) 10 cases related to officials who retired in the past two months;

(ii) 7 cases due to pending court cases; and

(iii) Remaining 16 cases were pending because of overpayment, pending departmental proceedings, verification of services and non-receipt of completed pension papers. The concerned officers were instructed by the State Government to expedite the disposal of pending cases.